

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 20

IA 1155/2024 In C.P. (IB)/1807(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 20.03.2024

NAME OF THE PARTIES: BANK OF BARODA VS TOPWORTH
URJA & METALS LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1155/2024

1. Mr. Dhruvad Vaghani, Advocate a/w Mr. Rishabh Shethi, Advocate i/b Lex Aeterna Practices appeared for the Applicant.
2. Registry as well Applicant is directed to issue notice to the Respondents to file reply within four weeks by serving advance copy of the reply to the Applicant at least two days before the next date of hearing.
3. List this matter on **23.04.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna